



**CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

O.A/350/1299/2019

Date of Order: 11.11.2019

M.A/350/752/2019

**Coram:** Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

1. Smt. Tapasi Das, wife of Pradosh Chandra Das, worked under Eastern Railway, Kanchrapara Workshop, residing at Rupashree Pally, Ranaghat, Nadia, Pin Code : 741201.
2. Smt. Progya Das, daughter of Pradosh Chandra Das, by occupation – unemployed, residing at Rupashree Pally, Ranaghat, Nadia, Pin Code : 741201.

...Applicants

Versus

1. Union of India, through the General Manager, Eastern Railway, 17, NIS Road, Kolkata – 700001.
2. The Chief Works Manager, Kanchrapara, Eastern Railway, Pin Code 743145.
3. The Workshop Personnel Officer, Eastern Railway, Pin Code 743145.

...Respondents

For The Applicant(s): Mr. N. Roy, counsel

For The Respondent(s): Mr. S. Banerjee, counsel

**ORDER (ORAL)**

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for both sides.

2. M.A/350/752/2019 for joint prosecution is allowed and disposed of accordingly.
3. At hearing, Ld. Counsel for the applicants seeks liberty to prefer a comprehensive representation to the Respondents seeking consideration in terms of the recent judgement of the Hon'ble High Court at Kolkata in his support.

4. Accordingly, the O.A is disposed of with a liberty to the applicants to make a comprehensive representation, annexing the judgement they wish to rely upon, to the competent respondent authority within 4 weeks from the date of receipt of a copy of this order. On receipt of such representation, the competent respondent authority shall look into the grievance of the applicants, consider it in accordance with law and issue a reasoned and speaking order within 3 months from the date of receipt of a copy of this order. The decision so arrived at shall be communicated to the applicants forthwith.

5. It is made clear that we have not gone into the merit of the matter and therefore all the points are kept open for the respondents to consider in accordance with law.

6. The present O.A accordingly stands disposed of. No costs.

(Nandita Chatterjee)  
Member (A)

(Bidisha Banerjee)  
Member (J)

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